

FORM NO. I.T.C.P. 7

[See rule 28 of the Second Schedule to the Income -tax Act, 1961]

Notice of attachment where the property consists of a share or interest in movable property

Office of the Tax Recovery Officer,

To

* Whereas you have not paid the arrears amounting to Rs. payable by you in respect of certificate No. _____ dated _____ drawn up by the undersigned, and the interest payable under section 220(2) of the Income -tax Act, 1961, for the period commencing immediately after the said date;

* Whereas _____ [defaulter] has not paid the arrears amounting to Rs. payable by him in respect of certificate No. _____ dated _____ forwarded by the Tax Recovery Officer _____, to the undersigned, _____, and the interest payable under section 220(2) of the Income -tax Act, 1961; and whereas the said Tax Recovery Officer has sent to the undersigned a certified copy of the said certificate under section 223(2) of the said Act specifying that an amount of Rs. _____ is to be recovered from the defaulter;

It is hereby ordered that you † _____ be, and are hereby, prohibited and restrained, until the further order of the undersigned, from transferring or charging in any way your share or interest in the undermentioned _____ items of _____ movable property, belonging to you and _____ and _____ as co-owners

Given under my hand and seal at _____ this _____ day of _____.

(SEAL)

Tax Recovery Officer

*Score out whichever paragraph is not applicable.

†Fill in the name of the defaulter, and where the movable property is included in the defaulter's property by virtue of the *Explanation* to sub-section (1) of section 222 of the Income -tax Act, 1961, fill in the name of the person referred to in that *Explanation*.